

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1202/2024

News Item titled "E. Coli traces of bleaching powder found in Greater Noida housing society water samples" appearing in the Indian Express dated 13.09.2024

Date of hearing: 01.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None appeared

**ORDER**

1. This original application is registered *suo-motu* on the basis of the news item titled "E.Coli traces of bleaching powder found in Greater Noida housing society water samples" appearing in the Indian Express dated 13.09.2024.

2. The news item relates to the discovery of E.coli bacteria and bleaching powder in the water supply of a Greater Noida housing society which led to over 300 residents, including 170 children falling ill due to contaminated water. The affected residents experienced symptoms such as diarrhea, vomiting, stomach pain, and fever. As per the article, the incident occurred at Supertech Ecovillage 2 in Greater Noida West.

3. The news item states that the presence of E. coli in drinking water poses significant health risks, including gastrointestinal infections, diarrhea, and more severe health issues, particularly for vulnerable populations like children and the elderly. The article claims that the contamination could be due to various reasons including not flushing the

water tank properly. It is also claimed that the Greater Noida Authority supplies water up to the reservoir of group housing societies, but the internal distribution is managed by the builder or the Apartment Owners Association (AOA).

4. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha &Ors.*" reported in 2021 SCC Online SC 897.

5. The news item raises substantial issue relating to compliance of provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Environment Protection Act, 1986.

6. Hence, we implead the following as respondents in the matter:

**(1). Chairman, Greater Noida Authority,** Greater Noida Authority, C-14, Site-C, Industrial Area, Greater Noida, Uttar Pradesh – 201310

**(2). Uttar Pradesh Pollution Control Board, Through its Member Secretary,** Uttar Pradesh Pollution Control Board, 5th Floor, Sarojini Naidu Marg, Lucknow – 226001 Uttar Pradesh, India

**(3). Central Pollution Control Board (CPCB), Through its Member Secretary,** Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032, India

**(4). District Magistrate (DM), Greater Noida,** Office of the District Magistrate, District Administrative Complex, Greater Noida – 201310, Uttar Pradesh, India

7. Issue notice to the above respondents for filing their response /reply in the form of affidavit before the Tribunal at least one week before the next date of hearing. If any of the respondents directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

8. List on 28.01.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahamd, EM

October 01, 2024  
Original Application No. 1202/2024  
SN..